



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 29th September, 2021

No. LGL.74/2021/8.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 23rd September, 2021 is hereby published for general information.

ASSAM ACT NO. XXXV OF 2021

(Received the assent of the Governor on 23rd September, 2021)

**THE ASSAM FISCAL RESPONSIBILITY AND
BUDGET MANAGEMENT (AMENDMENT) ACT, 2021**

AN ACT

further to amend the Assam Fiscal Responsibility and Budget Management Act, 2005.

Preamble

Whereas it is expedient further to amend the Assam Fiscal Responsibility and Budget Management Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XXVII
of 2005.

It is hereby enacted in the Seventy-second year of the Republic of India as follows:-

Short title, extent and commencement

1. (1) This Act may be called the Assam Fiscal Responsibility and Budget Management (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 4

2. In the principal Act, in section 4, in sub-section (3), in clause (v), in the Explanation, after paragraph (e), the following paragraphs (f) and (g) shall be inserted, namely :-

"(f) During 2021-22, the State shall be allowed normal Net Borrowing Ceiling (NBC) of 4 percent of projected Gross State Domestic Product (GSDP) for the year 2021-22. In the beginning of the FY: 2021-22, the State shall be allowed borrowing permission based on 3.50 percent of Gross State Domestic Product (GSDP). The remaining borrowing ceiling of 0.50 percent of Gross State Domestic Product (GSDP) is earmarked for incremental Capital Expenditure by the State and shall be allowed on the basis of Capital Expenditure incurred by the State during the year 2021-22".

"(g) Additional borrowing ceiling of 0.50 percent of Gross State Domestic Product (GSDP) over and above aforesaid ceiling of 4 percent of Gross State Domestic Product (GSDP) shall also be allowed to the State based on power sector performance based on guidelines issued by Department of Expenditure, Ministry of Finance, Government of India."

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.